

[Shri Atal Bihari Vajpayee]

preparations and excellent arrangements made for the Conference by the Government of Yugoslavia, which contributed a great deal to its success.

SHRI HARI VISHNU KAMATH (Hoshangabad): Mr. Speaker, Sir...

SHRI MALLIKARJUN (Medak): Sir, one question I would like to ask....

MR. SPEAKER: No questions. It cannot be done. We shall try to have a debate on foreign affairs.

SHRI HARI VISHNU KAMATH: No debate, Sir. I would like to ask whether all the countries represented at the Conference were genuinely non-aligned....

MR. SPEAKER: That is not relevant.

SHRI MALLIKARJUN: I want to ask....

MR. SPEAKER: This is not a debate. I have not allowed his question also.

Now we come to the Legislative Business.

CONSTITUTION (FORTY-SIXTH AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI DHANIK LAL MANDAL: Sir, I introduce the Bill.

12.57 hrs.

DELHI POLICE BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to move for leave to introduce a Bill to amend and consolidate the law relating to the regulation of the police in the Union Territory of Delhi.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend and consolidate the law relating to the regulation of the police in the Union Territory of Delhi."

Mrs. Parvathi Krishnan. You wanted to oppose.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Sir, I rise to oppose introduction of this Bill because I consider it to be totally premature. The question of a full-fledged elected Assembly for Delhi, which has been accepted in principle, is at the moment under active consideration and discussion. In the absence of a democratically elected full-fledged Assembly, creation of a Police Commissioner as envisaged in this Bill will only add to the multiplicity of authorities, and the experience of the Emergency period—the misuse of authority during that period and the Emergency excesses—has shown how very important it is that we should have a proper democratic set-up even in relation to the police and the bureaucracy. This Bill is going to introduce a police set-up which will be outside the democratic set-up that is envisaged for Delhi. Therefore, I consider it to be totally premature. It will lead to the creation of a dual authority, the civil on

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